

JOINT HOLDERS POWER OF ATTORNEY
(Exempt From Stamp Duty)

Date:

Bank ()
Public Debt Office ()

I/We _____ the _____ undersigned
(.....)
(.....) hereby authorize
(.....) *

Of the joint holders of the Government securities, the particulars of which are appended, to give a valid discharge in our name for maturity of proceeds on the said securities and we hereby request that Payment Order/Payment by electronic mode of payment may be issued/made in his name alone.

Their names jointly.

This authority will, in the case of two or more signatories, be binding on the survivor or survivors of us until formally revoked.

* Here enter "one" "Two" "Three" etc. as the case may be.

No. of Security	Loan	Amount	Holders

Signatures and addresses of witnesses

Signatures

1.....
.....
.....
.....
2.....
.....
.....
.....

IMPORTANT

The execution to be attested by two credible witnesses, one of whom should, if possible be either a Banker, a Treasury Officer or a Magistrate.